

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO.3867  
TO BE ANSWERED ON 09.08.2017**

**CRITERIA FOR COMPENSATION**

**†3867. SHRI PANKAJ CHAUDHARY:**

**Will the Minister of RAILWAYS be pleased to state:**

**(a) the number of people injured and died in rail accidents during 2014-15 and 2015-16 and the number out of them given financial assistance/compensation;**

**(b) the total amount of compensation paid to the victims of rail accidents during the above period;**

**(c) the criteria laid down for providing financial assistance/compensation to the families of those killed and injured in the rail accidents;**

**(d) whether the Railway Claims Tribunal considers the cases for granting compensation to the dependants of those died and injured in the rail accidents; and**

**(e) the steps taken by the Railways to ensure that the cases of compensation are disposed of quickly by the above Tribunal?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a) & (b): 359 passengers died and 592 were injured in year 2014-15 and 2015-16 due to rail accidents. A sum of ₹390.44 Lakh was paid to the victims/ next to the kin of victims during the period. The compensation paid in a year need not necessarily relate to the**

**accidents/ casualties in that year alone. This amount depends upon the number of cases which are finalized in a particular year irrespective of the year(s) in which the accident they pertain to, have occurred.**

**(c) : Compensation liability of Railway Administration for death/injury of railway passengers in train accidents is laid down in Section 124 of the Railway Act, 1989. Admissibility of such compensation is decided by Railways Claims Tribunal (RCT) on the basis of a claim application filed before them. Railway Administration is liable to pay compensation to rail passengers only when a decree is awarded by Hon'ble RCT in favour of the claimant and Railways decide to implement the decree. The scale of compensation as specified in Railway Accident and Untoward Incidents (Compensation) Amendment Rules, 2016 is ₹8 Lakh for death and ₹64,000/- to ₹8 Lakh for injury depending upon the gravity of injury.**

**(d) & (e) : Yes, Madam. Various steps have been taken to ensure that the cases of compensation are disposed of quickly by the Railway Claims Tribunal (RCT), such as filling up of the vacancies including the vacancies of Members in various Benches of RCT, holding of regular Circuit Benches at RCT Benches where the posts of Members are vacant and pendency of cases is high, etc.**

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